

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.482/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and emails dated 7.6.2024, 16.7.2024 and 23.07.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 2,50,71,000/- (Rupees Two Crores Fifty Lakhs Seventy-One Thousand Only) paid by the Petitioner under protest.
- Petitioner : Apraava Energy Private Limited (AEPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 483/MP/2024

- Subject : Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022.
- Petitioner : Eden Renewable Passy Private Limited (ERPPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 296/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.
- Petitioner : ACME Solar Holdings Limited (ASHL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 297/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 7.5.2024 and 20.8.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and regulations.

Petitioner : ACME Solar Holdings Limited (ASHL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 442/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and email dated 7.6.2024 and 16.7.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund” of Rs. 3,00,00,000/- paid by the Petitioner.

Petitioner : Masaya Solar Energy Private Limited (MSEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aniket Prason, Advocate, AEPL, ASHL & MSEPL
Shri Aman Sheikh, Advocate, AEPL, ASHL & MSEPL
Ms. Bitika Kaur, MSEPL
Shri Venkatesh, Advocate, ERPPL
Shri Ashutosh Srivastava, Advocate, ERPPRL

Shri Aashwyn Sing, Advocate, ERPPRL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Harshvardhan Singh, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S Rajput, CTUIL

Record of Proceedings

Since these matters involved a common issue, i.e., a challenge to the demand of one-time GNA charges raised by CTUIL, they were taken up together for the hearing.

2. Learned counsel for the Petitioner, AEPL, in Petition No. 482/MP/2024, requested to admit the matter and permit the parties to complete the Pleadings therein.

3. Learned counsel for the Respondent, MPPMCL, in Petition No. 483/MP/2024, sought additional time for filing a reply in the said matter. In response, learned counsel for the Petitioner, ERPPRL, also sought liberty to file rejoinder(s) in the matter.

4. Learned counsel for the Respondent, CTUIL submitted that while these matters similarly challenge the demand of one-time GNA charges, there are certain factual differences based on which such demand(s) have been raised upon generators therein. However, CTUIL has no objection if the Commission proceeds to hear all these matters together.

5. Learned counsel for the Petitioner, ASHL, in Petition No. 296/MP/2024 and Petition No. 297/MP/2024 also requested for the continuance of interim protection granted to ASHL by the Record of Proceedings for the hearing dated 9.9.2024 till the next date of the hearing.

6. After hearing the learned counsels for the parties, the Commission directed as under:

(a) Admit the Petition No. 482/MP/2024 and issue notice to the Respondent, subject to just exceptions.

(b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) The Commission also permitted the Respondent, MPPMCL to file its reply in Petition No. 483/MP/2024 within two weeks with a copy to the Petitioner therein, who may file its rejoinder(s), within two weeks thereafter.

(d) Both sides in these matters to file their respective Note of Arguments, if any, at least a week before the next date of the hearing.

(e) In the meanwhile, the interim protection granted by the Record of Proceedings for the hearing dated 9.9.2024 in Petition Nos. 296/MP/2024 and 297/MP/2024 shall be continued till the next date of the hearing.

7. All these Petitions will be listed for hearing on **22.4.2025**.

By order of the Commission

sd/-

(T. D. Pant)

Joint Chief (Law)